

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
CENTRAL ZONAL BENCH AT BHOPAL ,MADHYAPRADESH**

ORIGINAL APPLICATION No.264/2024(CZ)

APPLICANT: GULJAR SINGH CHAUHAN

VERSUS

RESPONDENTS: STATE OF MP & ORS.

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Date: 14.07.2025

MPPCB

BHOPAL

FILEDBY



PARUL BHADORIA

Advocate for MPPCB

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ACTION TAKEN REPORT IN COMPLIANCE OF ORDER DATED 24.04.2025

The Hon'ble National Green Tribunal, Central Bench, Bhopal issued following directions vide order dated 24.04.2025 in the matter of O.A. No. 264/2024 (CZ), *Guljar Singh Chouhan & Others vs. State of Madhya Pradesh & Others*: -

1. The issues raised in this application pertains to the encroachment upon the water body, known as Katni River and for non-compliance of environmental rules and regulations. A report was called from the joint committee comprising a representative of the StatePCB and one representative from the Collector, Katni.

The said committee submitted a report containing the following observations:-

- i. The natural water body/stream has been diverted or otherwise affected by the said project.
- ii. The mandatory conditions of the Master Plan have not been complied with.
- iii. No clearance certificate has been obtained from the competent authority as per provisions required under the Environmental Impact Assessment Notification, 2006.
- iv. The natural flow of the river and the nala has been affected and diverted.
- v. No green belt has been developed, and there is non-compliance with the directions issued in O.A. No. 116/2017 (CZ).

2. Collector, Katni and State Pollution Control Board is directed to take necessary action and in case of non-compliance of environmental rules and absence of compliance of EIA Notification, 2006, a State PCB has to take necessary steps immediately without any delay and to stop raising any further constructions on the spot in violation of environmental rules.

3. Further action taken report by the Collector, Katni and State PCB be submitted within two weeks. Respondents and the project proponent are directed to submit the reply within two weeks.

2. That, the MPPCB, being the Nodal Agencies in this matter, coordinated with all the concerned stakeholders and scheduled the site visit on 24.06.2025. On the day of site visit, all committee members and other stakeholders were present. The details of the officials and other stakeholders present during the

site visit are as follows: -

1. ShriPradeepKumarMishra,SDM,DistrictKatni(M.P.)
2. ShriSudhanshuTiwari,RegionalOfficerMPPCBKatni(M.P.)
3. ShriRajendraPrashadShuklaChemist,RegionalOffice,Katni(M.P.)
4. ShriVikasGupta,RespondentNumber-07

The ‘**Spot Inspection Panchnama prepared** during site inspection conducted on 24.06.2025 is enclosed as **ANNEXURE-2**. This report, containing factual information and observations recorded during the inspection, is being submitted by the joint committee pursuant to the field visit conducted on 24.06.2025. The report addresses Compliance of Honorable NGT order.

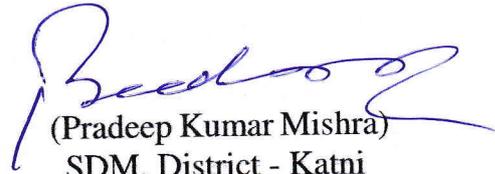
Site view description: -The “**Google Earth photograph**” showing the locations of Proposed site is enclosed as **ANNEXURE-1**.



Action Taken Report in compliance with the order of the Hon'ble National Green Tribunal dated 24.04.2025 is as follows:

- A. In compliance with the order passed by the Hon'ble National Green Tribunal dated 24.04.2025, a letter was issued to M/s Shiva Buildcon, through its owner Shri Vikas Gupta, resident of Jagmohan Das Ward, Tehsil Katni Nagar, District Katni (M.P.), vide Letter No. 145 dated 20.05.2025. The said letter directed the addressee to immediately stop all ongoing construction activities at the site and to obtain the requisite Environmental Clearance from SEIAA, Bhopal, as well as Consent to Operate from the Madhya Pradesh Pollution Control Board (MPPCB). A copy of the said letter is annexed herewith as **Annexure-3**.
- B. Subsequently, in further compliance with the order, a follow-up site inspection was conducted on 24.06.2025. During the inspection, it was observed that land development activities, including road and drainage system development, had been completely halted by Respondent No. 07. Photographic evidence of the inspection is filed herewith as **Annexure-4**.


(Sudhanshu Tiwari)
Regional Officer
MPPCB Katni


(Pradeep Kumar Mishra)
SDM, District - Katni
9795

माननीय NGA प्रकरण क्रमांक 264/2024 (CZ) के संबंध में आप दिनांक 24/06/25 को होम कामि म.प्र.नि. बोर्ड एवं राजस्व विभाग की संयुक्त टीम द्वारा मेरे शिवा बिडि कॉन अपामोहनदास वार्ड कटनी का निरीक्षण किया गया जिसमें मां NGA द्वारा दिये गये निर्देशों का सत्यापन किया गया। जिसमें पाया गया कि मेरे शिवा बिडि कॉन द्वारा मां NGA के निर्देशों के अनुपालन में निर्माण कार्य बंद कर दिया गया है। स्थल पर कोई निर्माण कार्य देखे हुए नहीं देखा गया। पंचनामा तैयार किया गया तथा सबको पढ़कर सुनाया गया।

प्रतीक
24/06/2025
प्रतीक ज्योतिषी
का. इंजीनियर
म.प्र.नि. बोर्ड
कटनी

RP/12
आरंपी० बुवला
इंसायनर
म.प्र.नि. बोर्ड
कटनी

Sharma
शुधाशु तिवारी
द्वितीय अधिकारी
म.प्र.नि. बोर्ड
कटनी

Bhagyashree
भार्यश्री सुदान
JSA
म.प्र.नि. बोर्ड
कटनी

Vikas Gupta
Vikas Gupta

[Signature]



क्षेत्रीय कार्यालय, म०प्र०प्रदूषण नियंत्रण बोर्ड,

एच०आई०जी-४ हाउसिंग बोर्ड कालोनी, विश्राम बाबा कटनी (म.प्र.)

दूरभाष क्रमांक 07622-404427, ई मेल-romppcbkatni@rediffmail.com

क्रमांक / 145 / क्षेत्रा. / प्रनिबो / 2025

कटनी,

दिनांक 20/05/2025

प्रति,

मेसर्स शिवा बिल्डकॉन,
संचालक श्री विकास गुप्ता
जगमोहन दास वार्ड, कटनी
तह० - कटनी नगर (मुडवारा)
जिला - कटनी (म.प्र.)

विषय:- मा. राष्ट्रीय हरित अधिकरण भोपाल में प्रचालित प्रकरण 264/2024 (सी.जेड.) में पारित आदेश दिनांक 24.04.2025 को पारित आदेश के अनुपालन बावत्।

संदर्भ:- मा. राष्ट्रीय हरित अधिकरण भोपाल का आदेश दिनांक 24.04.2025।

उपरोक्त विषयांतर्गत संलग्न संदर्भित आदेश पत्र का अवलोकन करें जिसमें माननीय राष्ट्रीय हरित अधिकरण सेंट्रल जोन भोपाल द्वारा प्रकरण क्रमांक 264/2024 (गुलजार सिंह चौहान विरुद्ध मध्यप्रदेश शासन व अन्य) में पारित आदेश दिनांक 24.04.2025 के अनुपालन में परियोजना प्रबंधक/संचालक को निम्नानुसार कार्यवाही हेतु निर्देश जारी किये जा रहे हैं।

1. बिल्डिंग परियोजना संस्थान के प्रबंधक/संचालक द्वारा कालोनी का निर्माण कार्य तत्काल बंद किया जावे।
2. भारत सरकार पर्यावरण, वन और जल वायु परिवर्तन मंत्रालय द्वारा जारी अधिसूचना अंतर्गत बिल्डिंग प्रोजेक्ट संबंधी कार्य हेतु वाणित पर्यावरणीय अधिनियमों/नियमों में दिये गये प्रावधानों के अनुपालन में कार्यवाही करते हुये पर्यावरणीय स्वीकृति प्राप्त की जावे।
3. बिल्डिंग परियोजना स्थापना/संचालन हेतु म.प्र.प्रदूषण नियंत्रण बोर्ड द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 21/22 के तहत नियमानुसार वैध सम्मति प्राप्त की जावे।

संलग्नक:-उपरोक्तानुसार।

o/c (सुधांशु तिवारी)
क्षेत्रीय अधिकारी

क्रमांक / 146 / क्षेत्रा. / प्रनिबो / 2025

कटनी,

दिनांक 20/05/2025

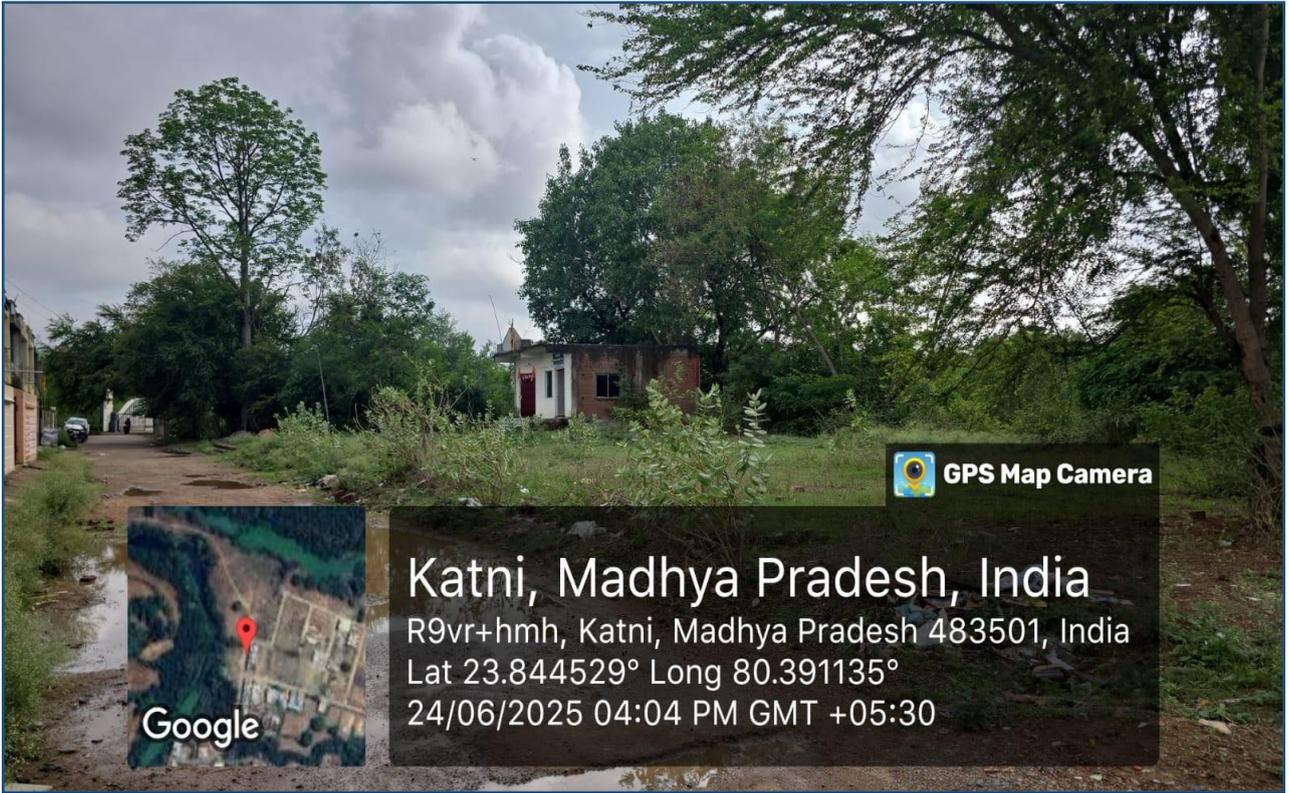
प्रतिलिपि:- 1. मा.अपर कलेक्टर महोदय जिला कटनी की ओर कृपया सूचनार्थ प्रेषित।

2. एस.डी.एम. कटनी की ओर कृपया सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

o/c (सुधांशु तिवारी)
क्षेत्रीय अधिकारी
म०प्र०प्रदूषण नियंत्रण बोर्ड,
कटनी (म.प्र.)







Email**Legal Cell**

JCR submitted in compliance of the order dated 24.04.2025 in OA 264-2024

From : Legal Cell <legalcell.pcb@mp.gov.in>

Mon, Jul 14, 2025 08:29 PM

Subject : JCR submitted in compliance of the order dated 24.04.2025 in OA 264-2024 1 attachment**To :** chouhan ajaysingh322
<chouhan.ajaysingh322@gmail.com>**Cc :** DM Katni <dmkatni@nic.in>, harnengt
<harnengt@gmail.com>, parul bhadoria04
<parul.bhadoria04@gmail.com>

Sir

Please find enclosed the copy of JCR submitted in compliance of the order dated 24.04.2025 passed by the Hon'ble National Green Tribunal, Central Bench, Bhopal in the matter of O.A. No. 264/2024 (CZ) (**Guljar Singh Chouhan &Others vs. State of Madhya Pradesh & Ors**). This mail may be treated as proof of service.

Regards

LEGAL SECTION

MP PCB

 **Final ATR in OA 264-2024 Gulajar Singh Vs State of MP and Ors.pdf**
3 MB
